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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH

Date of Order 12.12.95.

O.A. No. 471/95.

B.L. Sarwa

...Applicant.

Vs.

Union of India & others

...Respondents.

CORAM: HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.
HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER.

For the applicant - Mr. Kamal Dave, advocate.

For the respondents - Mr. N.K. Khandelwal, Brief holder
for Mr. M.S. Singhvi, counsel for
respondents.

O R D E R (ORAL)

(Hon'ble Mr. Gopal Krishna, Vice Chairman)

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In this Application under Section 19 of the
Administrative Tribunals Act, 1985, Applicant, B.L.
Sarwa, has prayed that the impugned order Annexure A/l,
dated 27.10.95 qua the applicant be quashed. He has
also prayed for a direction to the respondents to
assign proper seniority to him.

2. We have heard the learned counsel for the
applicant and Shri N.K. Khandelwal, Brief holder for
Mr. M.S. Singhvi, counsel for the respondents.

3. The applicant is aggrieved by his transfer
from Bhilwara to Chittorgarh vide the impugned order at
Annexure A/l. His contention is that the transfer
resulting from bifurcation can only be effected after
taking into account the total length of service of the
employee, since the matter of transfer for adjustment
of surplus staff in a division cannot be considered on
the basis of the incumbent's position in the gradation
list of the division so far as the Department of Post
Chittorgarh is concerned. The applicant further states that he was

transferred on mutual basis to the Telecom. District Bhilwara and his seniority was also retained because the person transferred vice him was senior to him. The main thrust of the arguments of the learned counsel for the applicant is that the transfer of the applicant was effected without deciding his seniority and against all the principles of natural justice. The applicant has also stated that his representation dated 14.8.95 (Annexure A/3) in regard to his seniority and another representation in regard to his transfer as well dated 22.9.95 did not evoke any response. The learned counsel for the applicant now wants to make a fresh representation regarding his grievance and the learned Brief holder for Mr. M.S. Singhvi, counsel for the respondents has no objection if a direction is given to the respondents for deciding the representation.

4. In the result, we dispose of this O.A. at the stage of admission with a direction to the respondents that if the applicant makes a representation regarding his grievance within a week from today, the same shall be decided by the respondents in terms of instructions, guidelines and rules on the subject within a period of one month from the date of its receipt. The respondents are directed to retain the applicant at Bhilwara till a decision is taken by them on the applicant's representation. If the applicant is still aggrieved by the decision taken on his representation he shall be at liberty to file a fresh O.A.

No order as to costs.

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(USHA SEN)
ADMINISTRATIVE MEMBER

"MS"

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN